

**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

Notification
Srinagar, the 28th July, 2017

SRO:- 317 -In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963), and in supersession of all previous Notification(s) issued in this behalf, the Government hereby appoint Shri. M. L. Rania, KAS, Relief & Rehabilitation Commissioner (Migrant) Jammu to be the competent authority for issuance of Permanent Resident Certificate in respect of Kashmiri Migrants registered with the Relief Organization (Migrant) or with Resident Commissioner, New Delhi.

By order of the Government of Jammu and Kashmir

Sd/-

(Mohammad Ashraf Mir)

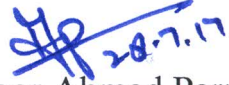
**Commissioner /Secretary to Government,
Revenue Department**

No: - Rev/LB/46/2004

Dated: - 28 -07- 2017

Copy to the:-

- 1 Principal Resident Commissioner J&K, New Delhi.
- 2 Financial Commissioner, Revenue, J&K, Srinagar.
- 3 Divisional Commissioner, Jammu/Kashmir
- 4 Commissioner /Secretary to Government, General Administration Deptt.
- 5 Relief & Rehabilitation Commissioner (Migrants) J&K Jammu.
- 6 Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
- 7 Director, Archives, Archaeology & Museums, J&K Jammu.
- 8 Manager Government Press, Jammu for publication in the Govt. Gazette.
- 9 OSD to Minister for Revenue for information of the Honble Minister
- 10 Sepecial Assistant to (MOS) Revenue for information of the Hon'ble Minister
- 11 Pvt. Secretary to Commssioner/Secretary to Government, Revenue Deptt.
12. I/C Website for hoisting the said notification (SRO) on official website.
- 13 . Notification / Stock file.


(Manzoor Ahmad Parray)
Under Secretary to Government
Revenue Department